

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

ORIGINAL APPLICATION No.1173 of 1996. DATE OF DECISION : 08-10-96/

Nuthalapati. Vajramma

.. Applicant.

۷s.

- 1. The Divl.Rly.Manager, SC Rly, Vijayawada.
- The Divl.Personnel Offer, C/o Divisional Manager, SC Rly, Vijayawada.
- The Chief Personnel Officer, SC Rly, Rail Nilayam, Secunderabad.

.. Respondents.

Counsel for the Applicant : Smt.K.Malleswari

Counsel for the Respondents : Mr. C.V.Malla Reddy, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Smt.K.Malleswari, learned counsel før the Heard for applicant and Mr.C.V.Malla Reddy, learned counsel the respondents.

- is filed praying for a direction to 2. OA respondents to pay interest at 24% p.a. for arrears Rs.4.134-40/- paid to the husband of the applicant on 31-05-96. The applicant earlier filed OA.363/96 wherein he prayed for payment of upgraded arrears with restrospective effect from 3-6-68 with interest and for a consequential direction to the respondents to fix the pensionary benefits accrued thereon. That OA was dismissed by order of this Tribunal dated 10-6-1996.
 - 3. The applicant now submits that the salary arrears in the upgraded post amounting to Rs.4,134-40/- had already been paid and prays for intrest on that amount.
 - Even the payment of salary arrears and intrest thereon has been dismissed by this Tribunal in OA 363/96 the applicant interior or has no locus standi to file this OA for payment of arrears which had already been adjudicated. If the respondents had paid the applicant's salary arrears the Tribunal need not take cognizance to award interest on that amount. The Court will not order for NeCovery & paying back that amount already paid to the applicant.
 - Under the circumstances, I find there is no merit in this OA. Hence the OA is dismissed at the admission stage itself. No costs.

(R.RANGARAJAN) MEMBER (ADMN.)

<u>Dated</u>: <u>The O8th October 1996.</u> (Dictated in the Open Court)

SPR

O.A.NO.1173/96

Copy to:

- The Divisional Railway Manager, South Central Railway, Vijayawada.
- The Divisional Personnel Officer, C/O Divisional Manager, South Central Railway, Vijayawada.
- The Chief Personnel Officer, South Central Railway, Railmilayam, Secunderabad.
- 4. One copy to MxxSmt.K.Mallasward, Advocate, CAT, Hyderabad.
- 5. One copy to Mr.C.W.Malla Reddy, SC for Railways, CAT, Hyderabad.
- 6. One copy to Library, CAT, Hyderabad.
- 7. One copy for duplicate.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARABAN: M(A)

DATED: 8.10.96

ORDER/JUDGEMENT R.A/C.P./M.A.NO.

0.A.NO. 1173/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
LADERED/REJECTED
NO ORDER AS TO COSTS.

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II COURT

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केन्द्रोय प्रशासनिक अधिकरण Central Administrative Tribunal अक्षण /DESPATCH

30 OCT 1996 18

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